

GOVERNMENT OF INDIA  
MINISTRY OF PANCHAYATI RAJ  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 2973**  
ANSWERED ON 18/03/2026

**REVAMPED RASHTRIYA GRAM SWARAJ ABHIYAN (RGSA)**

2973 SHRI SUJEET KUMAR:

Will the Minister of PANCHAYATI RAJ be pleased to state:

(a) the objectives and key features of the revamped Rashtriya Gram Swaraj Abhiyan (RGSA) being implemented during the last five years;

(b) the total financial outlay of the scheme along with the year-wise funds released to States and Union Territories during the last five years;

(c) whether any evaluation or review mechanism has been instituted to assess the performance of the revamped scheme and if so, the details thereof; and

(d) the steps taken by Government to strengthen the governance capabilities of Panchayati Raj Institutions (PRIs) under the scheme, particularly through capacity building, training and digital enablement initiatives?

**ANSWER**

THE MINISTER OF PANCHAYATI RAJ

(SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH)

(a) The major objectives/features of Revamped Rashtriya Gram Swaraj Abhiyan (RGSA) are as under:

- i. Develop the capacity of elected representatives of PRIs for leadership Roles to enable the Gram Panchayats to function effectively as the third tier of Government;
- ii. Strengthening Gram Sabhas to function effectively as the basic forum of people's participation within the Panchayat system.
- iii. Promote e-governance and other technology-driven solutions to enable good governance in Panchayat administrative efficiency and improved service delivery with transparency and accountability;
- iv. Promote devolution of powers and responsibilities to Panchayats according to the spirit of the Constitution and the PESA Act 1996, etc.

(b) The financial outlay of Revamped RGSA is Rs. 5911 crore for the period of 2022-23 to 2025-26, which includes the Central Share of Rs. 3700 crore and the State share of Rs. 2211 crore. The status of States/UT-wise funds released under revamped RGSA from FY 2022-23 to 2025-26 (As on 28.02.2026) is at **Annexure-I**.

(c) Yes, Sir. To assess the effectiveness and to propose the corrective measures to strengthen Panchayati Raj Institutions, an external evaluation of the Revamped RGSA has been undertaken through the Institute of Rural Management, Anand (IRMA). In addition, NITI Aayog has commissioned an independent assessment of RGSA to provide complementary evidence on outcomes. The evaluations indicate that the scheme's structured, multi-layered capacity-building, combining classroom/thematic modules, exposure visits, and digital learning, has enhanced PRI capacities in Panchayat operations, planning, and implementation (including GPDP), digital governance, citizen engagement, and financial management. Post-training assessments record measurable gains in knowledge and practice, supporting more effective local governance and the localization of SDGs.

The implementation of the scheme is closely monitored through various mechanisms such as meetings, video conferences with State officials, and field visits by senior officers. The Central Empowered Committee of the Rashtriya Gram Swaraj Abhiyan (RGSA), while approving a State's Annual Action Plan, considers the progress of scheme implementation and fund utilization. States and Union Territories are consistently reminded to submit the requisite documents, including Utilization Certificates and Auditor's Reports, in compliance with the Ministry of Finance instructions to regulate fund releases.

(d) To strengthen the governance capabilities of Panchayati Raj Institutions (PRIs) under the scheme, capacity building and training for elected representatives, functionaries, and other stakeholders of Panchayats are supported under different categories, viz., basic orientation and refresher training, thematic training, specialized training, Panchayat development plan training, etc. Additionally, the scheme also supports exposure visits, development of training modules and materials, etc. Under the Revamped RGSA, as of 28<sup>th</sup> February 2026, a total of 1,53,15,026 participants have been trained.

Further, to enhance skills and knowledge, a major step has also been taken to build capacity and train elected representatives and functionaries of Panchayats through institutes of excellence such as IIMs/IITs under the Leadership/Management Development Program (MDP). So far, 3381 participants have been provided training under MDP.

The Ministry of Panchayati Raj, in collaboration with IIM Ahmedabad, has also developed a training module on Own Source Revenue (OSR) to strengthen the financial self-reliance of Gram Panchayats. The module helps elected representatives and Panchayat functionaries understand how OSR is generated through tax and non-tax sources. So far, 1,78,405 participants have been trained in OSR.

Additionally, the Ministry has launched a Specialized Training Module for the capacity building of Women Elected Representatives (WER) of Panchayati Raj Institutions. The focus of this training module is to build the capacity of WERs across different aspects of rural governance and enhance their knowledge and practical skills for the effective discharge of roles and responsibilities as elected representatives, thereby promoting women-led governance. Under the Specialised Module of WER, 1,05,966 WERs have been trained so far as of 28.02.2026.

In addition to training interventions, the scheme supports institutional strengthening and the creation of basic infrastructure for capacity building at the Panchayat level. This includes

support for establishing institutional mechanisms for training and capacity building, and for creating Panchayat infrastructure such as Gram Panchayat Bhawans, computer facilities, and the co-location of Common Service Centres (CSCs) in panchayat office premises, on a limited scale. During F.Y. 2025–26, construction of 1,644 Panchayat Bhawans, procurement of 19,472 computers, and co-location of 1,674 CSCs were approved under the scheme.

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**ANNEXURE-I**

**Annexure refer to in reply to part (b) of the Rajya Sabha Unstarred question no. 2973 to be answered on 18/03/2026 regarding Revamped Rashtriya Gram Swaraj Abhiyan (RGSA)**

**States/UT-wise funds released under revamped RGSA from FY 2022-23 to 2025-26 (As on 28.02.2026)**

S.No.	State/UT	(Rs. in crore)			
		2022-23	2023-24	2024-25	2025-26 (As on 28.02.2026)
		Funds Released	Funds Released	Funds Released	Funds Released
1	Andaman & Nicobar Islands	0	0.79	2.12	1
2	Andhra Pradesh	0	0	2.52	30
3	Arunachal Pradesh	108.69	72.09	70	52
4	Assam	55.29	77.7	60	55.71
5	Bihar	33.37	25	0	35
6	Chhattisgarh	0	17.57	16.5	30
7	Dadra & Nagar Haveli and Daman & Diu	1.14	1	1	1.25
8	Goa	0	0.89	1.35	1
9	Gujarat	0	0	0	7.5
10	Haryana	0	0	5	17.5
11	Himachal Pradesh	60.65	19.31	27.21	14
12	Jammu & Kashmir	40	65	65	50
13	Jharkhand	0	31	0	15
14	Karnataka	36	20	16.25	20
15	Kerala	30.4	10	10	18
16	Ladakh	0	1	0	0.5
17	Lakshadweep	0	0	0	0
18	Madhya Pradesh	28	32.17	40	42
19	Maharashtra	37.84	116.12	80	53
20	Manipur	8.63	9.56	0	3.55
21	Meghalaya	0	6	8	7.5
22	Mizoram	14.27	10	12	15
23	Nagaland	0	10	10	10
24	Odisha	11.4	27.33	20	55
25	Puducherry	0	0	0	0
26	Punjab	34.25	10	5	30
27	Rajasthan	0	21.72	15	10

28	Sikkim	6.01	6	7	3
29	Tamil Nadu	25.42	0	45	20
30	Telangana	0	20	0	3
31	Tripura	9.8	7.43	10	30
32	Uttar Pradesh	85.05	84.13	38.77	20.24
33	Uttarakhand	42.48	64.67	50	40
34	West Bengal	4.28	33.69	52.68	40
	<b>Sub-Total</b>	<b>672.97</b>	<b>800.17</b>	<b>670.4</b>	<b>730.75</b>
	Other Implementing Agency	10.01	14.69	23.77	20.78
	<b>Total</b>	<b>682.98</b>	<b>814.86</b>	<b>694.17</b>	<b>751.53</b>

Funds released represent the Central Share only. For FY 2025–26, the releases comprise funds through both SNA till 30<sup>th</sup> June 2025 and SNA-SPARSH since 1<sup>st</sup> July 2025.

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